

Steps for reducing pendency

Adjourned Sine Die matters

Exercise was undertaken by the Grouping Section for sorting out the matters which were adjourned sine die. All such matters were listed and many disposed of.

Incomplete cases

All old admitted matters lying in the Registry, which were not listed on account of service of any of the respondents being incomplete, were directed to be shown in the motion list. Many of these were found to be infructuous.

Labour Matters

All old admitted labour matters were directed to be listed before Lok Adalat and about 10 – 15 % have been disposed of.

Bunch Matters

List of bunch matters, where with disposal of one case, large number of cases can be disposed of has been prepared and are being listed on priority.

Land Acquisition Cases

Old land acquisition cases, where compensation is to be assessed and covered with previous Judgments, are being sorted out for listing and decision on priority.

First Appeals against Orders (Election Matters).

Appeals challenging elections of the members of Gram Corporations, Committees, Panchayats etc., which were held long ago, were sorted out. As the term of the elections under dispute was already over, the matters had become infructuous with the efflux of time.

First Appeals against Orders (Guardian Matters)

With the help of Grouping Section, many matters, wherein grant or refusal of custody of minor ward(s) was challenged, were sorted out. In some cases, these minor ward(s) had become major, hence, rendered infructuous.

MACT

In appeals in motor accident cases, short notes are being prepared and put on the file summing up the basic information, such as date of accident, age of deceased, his income, dependency, driving licence, route permit etc. Appeals filed by the Insurance Companies are being sorted out on common legal issues, such as fake driving licences, fake driving licence renewed later on, route permit etc., to be bunched together and listed.

First Appeals against orders (Matrimonial matters)

Many old matrimonial admitted matters, complete or incomplete, were got listed before the Court in motion hearing. Many of such matters were decided as parties had settled themselves or sent to Mediation Centre or Lok Adalat.

RSA

Old admitted Regular Second Appeals which are complete or incomplete are sorted out category-wise, namely, suit for recovery, injunction, specific performance, declaration etc. In many old appeals amount involved was found to be quite meager. Incomplete old admitted RSAs are being listed in motion hearing and out of said RSAs, some old RSAs are being disposed of.

Education matters

Many education matters where the students were granted provisional admissions or were allowed to take their examinations might have become infructuous with the passage of time. Grouping Section has been asked to verify and sort out these matters for priority listing.

Criminal Appeals & Criminal Revisions:

State Governments of Punjab and Haryana as well as Union Territory, Chandigarh through their Advocate Generals were asked to supply list of Criminal Appeals and Criminal Revisions wherein the convicts were sentenced to undergo imprisonment for minor offences, including those matters where the sentence awarded to the accused was about to be over in short span of time or the matters which may have become infructuous on account of death of Appellant/Revisionist or otherwise.

Medical Reimbursement matters

Matters regarding refusal by the State authorities to sanction medical claim on account of treatment taken from private/non-recognised government hospital or for some other reasons were sorted out by the Grouping Section and listed.

Retiral dues

All cases pertaining to dispute regarding retiral dues have been listed before a specific Bench.